

Date, Bank Stamp & Signature of the authorized official of the bank/Post Office

In case of thumb impression, attestation by two witnesses

Witnesses:

Name of 1st Witness Name of 2nd Witness_____

Address _____

Signature _____

H.U.F. declaration (mandatory, if applicant is Karta of HUF)

I,.....,residing at the address given against First Applicant, do solemnly affirm that I am the Karta of the Hindu Undivided Family and as such have full powers to sell, endorse, transfer or otherwise deal in the Sovereign Gold bonds 2022--23, standing in the name of the HUF.

Specimen signature for and on behalf of the HUF (Name of the HUF)

Place _____

Date _____

(Signature of the Karta with seal of HUF)

For Office use only

Date of receipt of Application (DD/MM/YYYY)	BLA No.	CIF No.	Date of Credit to Govt.A/C (DD/MM/YYYY)	Nomination registered on (DD/MM/YYYY)	HUF declaration obtained (Y/N)	Total limit declaration obtained (Y/N)	NEFT/ECS mandate obtained (Y/N)	Any other information

Part of Form A**Information for Investors of Sovereign Gold Bond 2022-23**

Item	Sovereign Gold Bond 2022-23
Category of Investor	The Bonds will be restricted for sale to resident Indian entities including individuals, HUFs, Trusts, charitable institutions and Universities.
2) Limit of investment	Minimum subscription of 1 Gram and Maximum investment of 4kg for individuals and HUF & 20kg for trust and similar entities per investor per annum.
3) Date of Issue of bonds	Date of receipt of bond will be the same which is inscribed on the holding certificate.
4) Forms of Bonds	Demat and Physical (Certificate of Holding).
5) Interest Option	Half yearly intervals. Interest will be credited directly into the account mentioned in the application form or in the Account linked with the Demat a/c.
6) Post Maturity Interest	Post Maturity Interest is not payable .
7) Bank account	It is mandatory for the investors to provide bank account details to facilitate payment of interest /maturity value.
8) Nomination Facility	The sole Holder or all the joint holders may nominate a maximum of two persons as nominee.
9) Maturity period	Eight years from the date of issue.
10) Premature redemption	On the coupon dates after the 5 th year of issuance.
11) Tradability	Bonds will be tradable on stock exchanges.
12) Loans from banks against the security of these bonds	The holders of the said securities shall be entitled to create pledge, hypothecation or lien in favour of scheduled banks.
13) Application forms	Branches of all the scheduled commercial banks, designated Post offices, Stock Holding Corporation of India Ltd. (SHIL), the authorised stock exchanges, and Clearing Corporation of India Limited (CCIL) or any other entity as may be approved by RBI.

Instructions for Investors/ Applicants

- a) Application should be complete in all respects.
- b) Incomplete applications may be rejected or delayed till full particulars are available.
- c) In case the application is submitted by a Power of Attorney (POA) holder, please submit original POA for verification, along with an attested copy.
- d) In case the application is on behalf of a minor, please submit the original birth certificate from the School or Municipal Authorities for verification, together with an attested copy.
- e) Please note that nomination facility is available to a Sole Holder or all the joint holders (investors) of an SGB.
- f) In case nominee is a minor, please indicate the date of birth of the minor and a guardian can be appointed.
- g) Nomination facility **is not available** in case the investment is **on behalf of minor**.
- h) Please provide bank account details for receiving payment through Electronic mode.
- i) Please notify the change of bank account, if any, immediately.
- j) POST MATURITY INTEREST IS NOT PAYABLE.
- k) Indicate your date of birth.

Rights of the Investors

- a) Holding Certificate will be issued to the investor.
- b) The interest on the bond is paid half-yearly. The servicing of the Interest will be done through the bank account provided in the Application form or through the A/c linked to the demat, as the case may be.
- c) Application forms for investments under Sovereign Gold Bonds 2022-23 are available on the website at www.rbi.org.in.
- d) A sole holder or all the joint holders may nominate maximum of two nominees to the rights of the bonds.
- e) The nomination will be registered at the Office of Issue and a Certificate of Registration will be issued to the holder.
- f) The nomination can be altered by registering a fresh nomination.
- g) The existing nomination can be cancelled by a request to the Office of Issue.
- h) The investor is entitled to receive repayment amount within five clear working days from the date of tender of application for early redemption.

In case the bank does not comply with the above, you may lodge a complaint in writing in to the nearest office of Reserve Bank of India as under:

**THE REGIONAL DIRECTOR,
RESERVE BANK OF INDIA,
CONSUMER EDUCATION AND PROTECTION DEPARTMENT/
BANKING OMBUDSMAN
(LOCATION)**

YOU MAY ALSO ADDRESS YOUR COMPLAINT TO:

**THE CHIEF GENERAL MANAGER
INTERNAL DEBT MANAGEMENT DEPARTMENT
CENTRAL OFFICE
FORT, MUMBAI-400 001, MAHARASHTRA**

Disclaimer: - I have read and understood the details of information for the investors as well as rights and duties of investors. The agent/bank has explained the features of the scheme to me.

Signature of the applicant

Form 'B'

[See Paragraph 5(4)]

Acknowledgement Receipt

Application No.....

Date/...../.....

Received from Mr/Mrs/Ms..... dated
 Cash/ Demand Draft/Cheque No./Electronic Transfer/..... dated
/...../..... drawn on (Bank and branch) for
 ___ grams totaling an amount of ₹..... (Rupees..... only)
 for the purchase of Sovereign Gold Bond 2022-23 – Series I/II for a period of 8 years, interest payable on
 basis of the nominal value of ₹..... (Rupees.....only).

(Stamp / Seal of the Receiving Office)

Form 'C'

[See paragraph 6 (1)]

**भारत सरकार**

Government of India

सॉवरेन स्वर्ण बांड 2022-23

SOVEREIGN GOLD BOND 2022-23

Certificate Number-

मैं एतद द्वारा प्रमाणित करता हूँ कि श्री/ श्रीमती _____ यूनिट सॉवरेन स्वर्ण बांड 2022-23(शृंखला I/II)
 के पंजीकृत धारक हैं। सॉवरेन स्वर्ण बांड 2022-23 (शृंखला I/II) के प्रारंभिक निवेश ₹_____पर प्रति वर्ष _____प्रतिशत ब्याज दिया
 जाएगा, जिसका भुगतान छह माह के अंतराल पर----- तारीख और ----- तारीख को प्रतिवर्ष किया जाएगा। बांड -----
 को उन्मोचनीय होगा और समयपूर्व उन्मोचन का विकल्प पांच वर्ष बाद ब्याज भुगतान की तारीखों को उपलब्ध होगा।

I hereby certify that, Smt. /Shri ----- is the registered
 holder of ----- units of Sovereign Gold Bond 2022-23– Series I/II. The
 Sovereign Gold Bond 2022-23 – Series I/II will bear interest at -----percent per annum on initial
 investment of ₹-----, payable at half yearly intervals on -----and -----
 ----- every year. The Bonds are redeemable on ----- with the option for early redemption after fifth
 year on interest payment dates.

आवेदन प्राप्तकर्ता कार्यालय

Application Receiving Office

यह प्रमाणपत्र प्रणाली आधारित है अतः हस्ताक्षर आवश्यक नहीं।

This is a system generated certificate and does not require any signature.

Form 'D'

[See paragraph 16]

NOMINATION

I/We (Name and address), the holder/s of Stock certificate /BLA No.....for the loan..... hereby nominate the following person/s who shall on my/our death have the right to the Government securities/Bonds and receive payment of the amount for the time being due on the Government securities/Bonds specified below:

PARTICULARS OF NOMINEE:

Date of issue	Amount ₹	Date of repayment	Full name with expanded initials and address of nominee	Date of birth in case of minor	Relation-Ship to holder/s	Particulars Of bank account

To be filled in case if nominee is minor: As..... the sole nominee above is a minor on this date, I/We appoint Shri/Smt./Kumari to receive the amount for the time being due to the above Government securities/Bond in the event of my/our death during the minority of the said nominee.....

If the nomination is in substitution of the one already made: This nomination is in substitution of the nomination dated.....made by me/us and registered on your books at.....which shall stand cancelled on registration of this nomination.

Place :

(Signature(s) of the Stock Certificate holder(s)

Date :

/BLA holder(s)

Signature with name and address of witnesses:

1.....

2.....

Acknowledgment

We acknowledge having registered the nomination in favour of..... (Name of nominees) for the Stock Certificate/BLA No.....for the loan..... and the nomination registration no. is..... Please quote the above nomination registration no. in all communication pertaining to change or cancellation of nomination.

Date:.....

Authorised Official.....

Form 'E'*[See paragraph 16]***CANCELLATION OF NOMINATION**

I/We.....(name and address) do here by cancel the nomination dated.....made by me/us in respect of the following Stock certificate/Bond Ledger Account No., and registered by the Public Debt Office/branch of the Agency bank on.....(date) vide Registration No.....

Particulars of the Stock Certificate/ Bonds

Date of Issue	Nomenclature of The loan	Stock Certificate/ BLA No.	Amount(₹)

Place:_____ (Signature(s) of the Stock Certificate holder(s))

Date:_____ /BLA holder(s))

Signature with name and address of witnesses:

1.....

2.....

Acknowledgment

We acknowledge having cancelled the nomination in favour of (Name of Nominees) for the Stock Certificate/BLA No.....for the loannoted vide our nomination registration no..... Dated.....

Date:.....Authorised Official.....

Form 'F'[See paragraph 17]**TRANSFER OF STOCK CERTIFICATES**

I/We* (transferor/s) do hereby assign and transfer my/our* interest or share in the inscribed stock certificate number.....of percent Government Loan of amounting to `..... being the amount /a portion of the stock for `..... as specified on the face of this instrument together with the accrued interest thereon to.....(transferee/s), his/her/their* executors, administrators or assigns, and I/We* do freely accept the stock certificate number.....to the extent it has been transferred tome/us*.

I/We*.....(transferee/s)hereby request that on my/our*being registered as the holder/s of the stock transferred to me/us*, the above stock certificate to the extent it has been transferred to me/us*may be renewed in my/our*name (s)/converted in my/our*name(s).

@I/We*.....(transferor/s)hereby request that on the above transferee(s) being registered as the holder/s of the stock hereby transferred to him/them*,the aforesaid stock certificate to the extent it has not been transferred to him/them*may be renewed in my/our*name(s).

As witness, our hand the day of two thousand and.....

Signed by the above-named transferor In the presence of **.....	Signature of transferor..... Address:.....
Signed by the above-named transferee In the presence**.....	Signature of transferee.....

*: Delete whichever is not applicable.

@: This paragraph is to be used only when a portion of the Certificate is transferred.

** : Signature, occupation and address of witness. Witness should be different for

Transfer or and transferee.

Transferred:

Stock Certificate issued. No/s.....dated..... Manager, Reserve Bank of India,

Annexure I

(Refer to para 2(b) of notification dated June 15, 2022)

List of Scheduled Commercial Banks

	PUBLIC SECTOR BANKS	<u>PRIVATE BANKS</u>	
1	State Bank of India	1	Axis Bank Ltd.
2	Bank of Baroda (Including Vijaya Bank and Dena Bank)	2	Catholic Syrian Bank Ltd.
3	Bank of India	3	City Union Bank Ltd.
4	Bank of Maharashtra	4	Development Credit Bank Ltd.
5	Canara Bank (Including Syndicate Bank)	5	Dhanlaxmi Bank Ltd.
6	Central Bank of India	6	Federal Bank Ltd.
7	Indian Bank (Including Allahabad Bank)	7	HDFC Bank Ltd.
8	Indian Overseas Bank	8	ICICI Bank Ltd.
9	Punjab National Bank (including Oriental Bank of Commerce and United Bank of India)	9	IndusInd Bank Ltd.
10	Punjab & Sind Bank	10	Jammu & Kashmir Bank Ltd.
11	Union Bank of India (including Andhra Bank and Corporation Bank)	11	Karnataka Bank Ltd.
12	UCO Bank	12	Karur Vysya Bank Ltd.
		13	Kotak Mahindra Bank Ltd.
		14	Nainital Bank Ltd.
		15	RBL Bank Ltd.
		16	South Indian Bank Ltd.
		17	Tamilnad Mercantile Bank Ltd.
		18	Yes Bank Ltd.
		19	Bandhan Bank
		20	IDFC Bank Ltd
		21	IDBI Bank Ltd.

FOREIGN BANKS			
1	The Royal Bank of Scotland N.V	23	Mizuho Corporate Bank Ltd.
2	Abu Dhabi Commercial Bank Ltd.	24	Oman International Bank
3	Antwerp Diamond Bank N.V	25	SocieteGenerale
4	Arab Bangladesh Bank Ltd.(AB Bank)	26	Sonali Bank
5	Bank International Indonesia	27	Standard Chartered Bank
6	Bank of America	28	State Bank of Mauritius
7	Bank of Bahrain & Kuwait B.S.C	29	JSC - VTB Bank
8	Bank of Ceylon	30	UBS AG
9	Bank of Nova Scotia	31	American Express Banking Corporation
10	Bank of Tokyo - Mitsubishi Ltd.	32	First Rand Bank Ltd.
11	Barclays Bank	33	Commonwealth Bank of Australia
12	BNP Paribas	34	United Overseas Bank Ltd.
13	China Trust Bank	35	Credit Suisse A.G
14	Shinhan Bank	36	Sberbank
15	Citibank N.A	37	Australia and New Zealand Banking Group Ltd.
16	Credit Agricole Corporate and Investment Bank	38	Rabobank International
17	Deutsche Bank	39	National Australia Bank
18	DBS Bank Ltd.	40	Woori Bank
19	Hongkong and Shanghai Banking Corpn. Ltd.	41	Industrial & Commercial Bank of China
20	J.P.Morgan Chase Bank N.A	42	Sumitomo Mitsui Banking Corporation
21	Krung Thai Bank	43	Westpac Banking Corporation
22	Mashreq Bank	44	Doha Bank

Annexure-II

(Refer to para 2(b) of Notification dated June 15, 2022)

List of Post Offices is provided in the Press Release of Reserve Bank of India dated June 15, 2022 at www.rbi.org.in

Annexure III

(Refer to para 2(b) of Notification dated June 15, 2022)

List of recognised Stock Exchanges and other entities authorised as Receiving offices for the Sovereign Gold Bonds 2022-23

1. National Stock Exchange of India Ltd. (NSE)
2. Bombay Stock Exchange Ltd. (BSE)
3. Stock Holding Corporation of India Ltd. (SHCIL)
4. Clearing Corporation of India Limited (CCIL)